F.No. 01(05)/Circular/CESTAT/2017 Customs, Excise & Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110066

Date: 09.01.2019

CIRCULAR

In supersession of earlier circulars, Hon'ble President has requested that the Hon'ble Members may individually submit Monthly Disposal Statement of appeals in the prescribed format. In a Division Bench, the Member may mention only the actual number of orders dictated by him to the exclusion of the other Member. And, the figures may be confined only to such number of files as were sent to the Registry as on the last working day of the month after signature on the green sheet order. The statement may be sent directly to the Hon'ble President by 5th day of every successive month.

By Order,

(Bineesh Kumar K.S.) Registrar

Copy to:-

- 1. SPS to Hon'ble President, CESTAT, New Delhi.
- 2. SPS to all Members, CESTAT, New Delhi and all Regional Benches.
- 3. PA to Registrar, CESTAT, New Delhi.
- 4. Asst. Registrar (Computer), CESTAT, New Delhi (with direction to maintain the data in consolidated form)
- 5. Website/Guard file/Office Copy.

Custom, Excise and Service Tax Appellate Tribunal (Place)

MONTHLY DISPOSAL STATEMENT OF APPEALS (month/year)

I. DB

No. of orders Dictated	No. of orders reserved	Name(s) of other Member(s) in the Bench	No. of reserved orders pronounced
А	В	С	D

Total A + D =

II. SM

Total A + C =

Grand Total I + II =

(Name) Member (J)/(T)